

(c) if so, the reasons behind (a) and (b) above; and

(d) the efforts his Ministry is making to persuade the State Government to immediately implement the scheme in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) As the State Government is implementing its own health insurance scheme, namely Rajiv Gandhi Arogyasri Community Health Insurance Scheme, the State Government has not yet implemented the Rashtriya Swasthya Bima Yojana. Therefore, no smart card has been issued to any BPL family in Andhra Pradesh.

(d) The benefits of the scheme have been explained to all State Governments including Andhra Pradesh. However, it is for the State Government to take a decision in this regard.

Violation of labour laws by cement plants

†1472. SHRI BALAVANT ALIAS BAL APTE:

SHRI ANIL MADHAV DAVE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the complaints have been received against management and contractors of cement production plants for violation of labour laws during each of the last three years and current year;

(b) if so, the details thereof; and

(c) the action taken by Government against the said contractors for the protection of interest of labourers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) The Central Government has delegated powers under Section 39 of the Industrial Disputes Act, 1947 to the State Governments in respect of the Cement Plants, and as such no complaint in the form of Industrial Dispute is received by the Central Government. However, complaints are received from alleged violation of the provisions of the Contract Labour (Regulation & Abolition) Act, 1970. The details of complaints received against the management and contractors in last three years are as under:-

2006-07	29
2007-08	31
2008-09	26

(c) To protect the interest of contract labour in central sphere, the officers of Chief Labour Commissioner (Central) conduct regular inspections and action is taken against the defaulter

† Original notice of the question was received in Hindi

employers in form of prosecutions. The details of prosecutions filed against the defaulting contractors under Contract Labour (Regulation & Abolition) Act, 1970 during the last three years are as under :-

Year	No. of Inspections	No. of prosecutions launched	No. of convictions
2005-06	5759	2991	1017
2006-07	5365	2648	887
2007-08	6843	3675	1228

Job loss in various industries

†1473. SHRI RAVI SHANKAR PRASAD:

SHRI SHIVANAND TIWARI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the large number of employees engaged in the industries relating to metal, jewellery, transport, I.T., BOP, Auto, Textiles etc. in the country have lost their employment from October, 2008 to December, 2008;

(b) if so, the estimated numbers of such employees;

(c) whether it is also a fact that the appointments of contract labourers have increased in place of regular labourers in the above said industries from January, 2009 to September, 2009; and

(d) if so, the number of labourers appointed on contract basis in each industry?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) In a sample survey conducted during January, 2009 by Labour Bureau covering 2581 units in 20 centres across 11 States/UT relating to important sectors like mining, textiles, metals, gems & jewellery, automobile, transport and IT/BPO, it was observed that about half a million workers have lost their jobs during the quarter October-December, 2008.

(c) and (d) Labour Bureau had also conducted second, third and fourth quarterly survey for the period January-March, 2009, April-June, 2009 and July-September, 2009 respectively. During the first two surveys for the period October-December, 2008 and January-March, 2009 the information on sector-wise changes in employment of direct and contract workers was not compiled separately. However, based on the last two quarterly surveys for the period April-June, 2009 and July-September, 2009, the sector-wise changes in the estimated employment of direct and contract category of workers, Industry-wise, is enclosed as Statement.

† Original notice of the question was received in Hindi